

amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

- (d) G.S.R. 981 dated the 27th August, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-2354/60].

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday, the 5th December, will consist of—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Report of Railway Convention Committee, 1960, on a resolution to be moved by the Minister of Railways.

(3) Discussion and voting on the Supplementary Demands for Grants (General) for 1960-61.

(4) Consideration and passing of—

The Forward Contracts (Regulation) Amendment Bill, 1960.

The Indian Post Office (Amendment) Bill, 1960.

The Railway Passenger Fares (Amendment) Bill, 1960.

The Tripura Excise Law (Repeal) Bill, 1960.

The Prevention of Cruelty to Animals Bill, 1960, as passed by Rajya Sabha.

The Industrial Employment (Standing Orders) Amendment Bill, 1960.

(5) Discussion on the present position in regard to production, distri-

bution and export of sugar on a motion to be made by Shri Rajendra Singh and others on Tuesday, the 6th December at 3 P.M.

(6) Discussion on the present situation of sports in India, with special reference to our loss of Olympic supremacy in hockey on a motion to be made by Shri H. N. Mukerjee on Thursday, the 8th December, at 3 P.M.

I might mention, Sir, that the Forward Contracts (Regulation) Amendment Bill, 1960, which we had previously thought of referring to a Joint Committee is now to be taken up for consideration and passing because the Government consider it important to have this Bill passed without avoidable loss of time.

BUSINESS ADVISORY COMMITTEE

FIFTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 1st December, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 1st December, 1960."

The motion was adopted.

BUSINESS OF THE HOUSE

Shri Tridib Kumar Chaudhuri (Berhampore): Sir, before you proceed to the next item, may I seek one clarification? Some reports have

[Shri Tridib Kumar Chaudhuri]

appeared in the press that the Government are not going to bring up the report of the Commissioner for Linguistic Minorities for discussion in this session. What is the truth in the matter?

Shri Satya Narayan Sinha: As far as the report of the Commissioner for Linguistic Minorities is concerned, we are not thinking of bringing that report for discussion in this session at least.

Shri Tridib Kumar Chaudhuri: Why?

Some Hon. Members rose—

Mr. Speaker: The House seems to be desirous of discussing the report. What is the difficulty in bringing up the report for discussion in this session?

Shri Tridib Kumar Chaudhuri: The whole country is interested in it. They are agitated over it.

The Minister of Home Affairs (Shri G. B. Pant): I have no particular difficulty. If the House wishes to take it up, we may bring it forward.

Mr. Speaker: Very well. I will fix some time. It has been pending since the last session. Let it be disposed of as early as possible now.

12.27 hrs.

PREVENTIVE DETENTION (CONTINUANCE) BILL—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Datar on the 1st December, 1960, namely:

“That the Bill to continue the Preventive Detention Act, 1960, for a further period, be taken into consideration.”

It appears some objection was raised yesterday that this Bill requires the recommendation of the President. The President has given his recommendation, and the financial memorandum, required to be appended in such cases where some expenditure is involved has also been sent to me.

Shri Braj Raj Singh (Ferozabad): It should be circulated.

Mr. Speaker: Yes.**

Shri Nath Pal (Rajapur): The hon. Minister told us categorically with a great show of assurance that this does not involve any kind of financial obligation. It is, therefore, a bit strange that today, we are told that the financial obligation has been satisfied.

The Minister of Law (Shri A. K. Sen): I do not think that I said it

**Reproduced, as ordered by the Chair:

THE PREVENTIVE DETENTION (CONTINUANCE) BILL, 1960

Financial Memorandum

Under Section 8 of the Preventive Detention (Continuance) Bill, State Governments are required to no provision in the Act requiring the etc. to the Members of the Advisory may, however, have to incur some functioning of the Advisory Boards. estimate of the expenditure which amount is not likely to exceed

Detention Act, 1950 which is sought till 31st December, 1963 by the Pre-1960, the Central Government and the appoint Advisory Boards. There is payment of any salary, allowances, Boards. The Central Government expenditure in connection with the It is not possible to make an accurate may be involved annually but the Rs. 5,000.